

## Shiv Shankar Tiwari And Ors Vs Chhattisgarh Infrastructure Development Corporation Headquarter And Ors

**Court:** Chhattisgarh High Court

**Date of Decision:** Feb. 15, 2019

**Hon'ble Judges:** P. Sam Koshy, J

**Bench:** Single Bench

**Advocate:** Vivek Kumar Agrawal, Soumya Rai

**Final Decision:** Disposed Of

### Judgement

P. Sam Koshy, J

1. Counsel for the petitioners submits that an identical issue came up before the Coordinate Bench on 15.11.2017 and the same has been disposed of

with a direction to the petitioner to make a fresh representation to the respondent No.2 and it was further directed that respondent No.2 shall on

receipt the representation take a prompt decision.

2. Counsel for the petitioners submits that present writ petition also may be disposed of in similar terms as the grievance raised by the petitioners is

identical.

3. Given the facts and circumstances, this Court feels that the prayer made by the petitioners to be fair and reasonable. Accordingly, the present writ

petition also is disposed of in similar terms as has been passed in the WPS No. 6005/2017 vide order dated 15.11.2017. Accordingly, the petitioners

are at liberty to move a representation before the respondent No.2, before whom the claim of the previous set of petitions were under process.

4. On submission of the representation by the petitioners, the respondents shall as expeditiously as possible preferably within a period of two months

shall verify and if the case of the petitioners are similarly to the previous set of petitions or the petitioners in the case of WPS No. 6005/2017, their

claim shall also be processed along with the similarly placed persons, whose writ petitions have already been decided vide orders dated 04.07.2011 and

16.12.2012 in WPS No. 6510/2009 and WA No. 419/2011.

5. The writ petition accordingly stands disposed of at the motion stage.